GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1479

TO BE ANSWERED ON THE 07TH DECEMBER, 2021/ AGRAHAYANA 16, 1943 (SAKA)
SETTLEMENT OF BANGLADESH MIGRANTS

1479. SHRI VELUSAMY P.:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has cleared the Indian enclave dwellers in Bangladesh regarding their migration inside India despite the agreement reached between the two sovereign nations long back;
- (b) if so, the details thereof and the reasons for the delay in implementation;
- (c) the total number of migrants and the money released by the Central Government to State Governments with full details of amount sanctioned, utilized and the unspent balance as on date;
- (d) whether the State Government has allotted the land to these migrants or whether they are detained in camps; and
- (e) if so, whether the Central Government will coordinate with the State Government of West Bengal to speed up the settlement and the estimated time taken to complete the job?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) & (b) The transfer of enclaves between India and Bangladesh began on 31 July, 2015 after ratification of the Land Boundary Agreement between the two countries on 06 June 2015. The movement of residents of erstwhile Indian enclaves in Bangladesh who chose to retain their Indian Citizenship, started immediately after this exchange of enclaves and was completed on 30 November 2015. The final number of residents who chose to retain their Indian citizenship and crossed over to India was 922.

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(c) Total numbers of migrants – 922 Persons.

Government of India has sanctioned Rs. 1005.99 crore for the scheme "Rehabilitation Package for the returnees and up-gradation of Infrastructure of Coochbehar District and erstwhile Bangladeshi enclaves in India".

Funds Received by Government of West Bengal – Rs. 817.98 crore.

Funds Utilized - Rs. 817.98 crore.

Unspent Amount- Nil

(d) & (e) Migrants are settled in dwelling apartments in Permanent Rehabilitation Clusters constructed on land purchased by the State Government under the scheme. The migrants were never detained in camps.
